

(1996) 11 SC CK 0112

In the Supreme Court Of India

Case No : Review Petition (C) No. 2070 of 1996 In Arising out of Civil Appeal No. 1867 of 1992

M. Poornachandran and another

APPELLANT

Vs

State of Tamil Nadu and others

RESPONDENT

Date of Decision : 06-11-1996

Acts Referred:

Citation : (1996) 9 AD 572 : AIR 1997 SC 1285 : (1997) AIRSCW 1342 : (1997) 2 LW 326 : (1997) 2 MLJ 82 : (1996) 8 SCALE 594 : (1996) 6 SCC 755 : (1996) 8 SCR 542 Supp : (1996) 8 Supreme 632

Hon'ble Judges : S.B. Majmudar, J;K. Ramaswamy, J;B. L. Hansaria, J

Bench : Full Bench

Advocate : Prabir Chowdhary, for the Appellant;

Final Decision : Dismissed

Judgement

1. The record of the appeal indicates that Shri Sudarsh Menon was the Advocate-on-Record when the appeal was heard and decided on merits, The Review Petition has been filed by Shri Prabir Chowdhury who was neither an arguing counsel when the appeal was heard nor was he present at the time of arguments. It is unknown on what basis he has written the grounds in the Review Petition as if it is a re-hearing of an appeal against our order. He did not confine to the scope of review. It would be not in the interest of the profession to permit such practice. That part, he has not obtained "No Objection Certificate" from the Advocate-an-Record in the appeal, inspite the fact that Registry had informed him of the requirement for doing so. Filing of the "No Objection Certificate" would be the basis for him to come on record. Otherwise, the Advocate-an-Record is answerable to the Court. The failure to obtain the "No Objection Certificate" from the erstwhile counsel has disintitiled him to file the Review petition. Even otherwise, the Review petition has no merits. It is an attempt to reargue the matter.

2. On these grounds, we dismiss the Review Petition.